

by the President in relation to the State of Gujarat together with an explanatory note. [Placed in Library. See No. LT—804/71].

- (2) A copy of the Foodgrains (Prohibition of Use in Manufacture of Starch) Amendment Order, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1082 in Gazette of India dated the 24th July, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT—805/71].

**MONOPOLIES AND RESTRICTIVE TRADE PRACTICES (CLASSIFICATION OF GOODS) RULES, 1971**

**THE DEPUTY MINISTER IN THE DEPARTMENT OF COMPANY AFFAIRS (SHRI BEDABRATA BARUA) :** I beg to lay on the Table—

- (1) A copy of the Monopolies and Restrictive Trade Practices (Classification of Goods) Rules, 1971, published in Notification No. G.S.R. 1033 in Gazette of India dated the 10th July, 1971, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969. [Placed in Library. See No. LT—806/71].
- (2) A statement (Hindi and English versions) explaining the reasons for delay in laying the above Notification and for not laying the Hindi version of the Notification simultaneously, [Placed in Library. See No. LT—807/71].

**TARIFF COMMISSION REPORT ON RUBBER PRICES, GOVERNMENT RESOLUTION ON THE REPORT, ETC.**

**THE DEPUTY MINISTER IN THE**

**MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) :** I beg to lay on the Table—

- (1) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951 :—

(i) Report (1969) of the Tariff Commission on Revision of minimum prices of raw rubber. [Placed in Library. See No. LT—808/71].

(ii) Government Resolution No. 16 (3)-Plant (B)/69 dated the 28th April, 1971 (Hindi and English versions) notifying Government's decisions on the above Report. [Placed in Library. See No. LT—809/71].

- (2) A Statement (Hindi and English versions) showing reasons as to why the documents mentioned above could not be laid on the Table within the period prescribed in Sub-section (2) of section 16 of the said Act and also reasons as to why the Hindi version of the Report could not be laid on the Table simultaneously. [Placed in Library. See No. LT—810/71].

**STATEMENTS SHOWING ACTION TAKEN ON VARIOUS ASSURANCES, ETC.**

**THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B. SHANKRANAND) :** I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha :

*Fourth Lok Sabha*

1. Statement No. XXXIV
2. Statement No. XXVIII
3. Statement No. XXVI
4. Statement No. XVI

- Fourth Session, 1968
- Fifth Session, 1968
- Seventh Session, 1969
- Eighth Session, 1970

[Shri B. Shankranand]

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|----------------------|------------------------|
| 5. Statement No. XIV | Ninth Session, 1969    |
| 6. Statement No. XVI | Tenth Session, 1970    |
| 7. Statement No. VII | Eleventh Session, 1970 |
| 8. Statement No. VI  | Twelfth Session, 1970  |

*Fifth Lok Sabha*

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|----------------------|----------------------|
| 9. Statement No. III | First Session, 1971  |
| 10. Statement No. II | Second Session, 1971 |
- [Placed in Library: See No. LT—811/71].

**BUDGET ESTIMATES OF EMPLOYEES STATE INSURANCE CORPORATION FOR 1970-71 AND 1971-72**

**SHRI BALGOVIND VERMA** : I beg to lay on the Table a copy of the Revised Estimates for the year 1970-71 and Budget Estimates for the year 1971-72 (Hindi and English versions) of the Employees' State Insurance Corporation under section 36 of the Employees' State Insurance Act, 1948. [Placed in Library. See No. LT—812/71].

**ANNUAL REPORT 1968-69 OF INDIAN INSTITUTE OF MANAGEMENT, CALCUTTA**

**THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE)** : I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta for the year 1968-69. [Placed in Library. See No. LT—812-A/71].
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Report. [Placed in Library. See No. LT—813/71].

12.49 hrs.

**ESTIMATES COMMITTEE**

**STATEMENT SHOWING REPLIES TO RECOMMENDATIONS**

**SHRI LILADHAR KOTOKI (Now-gong)** : I beg to lay on the Table the following statements showing replies to the recommendations of the Estimates Committee which were not furnished by Govern-

ment in time for inclusion in the relevant Action Taken Reports :—

- (1) Statement showing the replies of Government to the recommendations noted in Chapter V of the 80th Report of the Estimates Committee (Fourth Lok Sabha).
- (2) Statement showing the replies of Government to the recommendations noted in Chapter V of the 96th Report of the Estimates Committee (Fourth Lok Sabha).
- (3) Statement showing the replies of Government to the recommendations noted in Chapter V of the 106th Report of the Estimates Committee (Fourth Lok Sabha).
- (4) Statement showing the replies of Government to the recommendations noted in Chapter V of the 107th Report of the Estimates Committee (Fourth Lok Sabha).
- (5) Statement showing the replies of Government to the recommendations noted in Chapter V of the 125th Report of the Estimates Committee (Fourth Lok Sabha).

**SHRI JYOTIRMOY BOSU (Diamond Harbour)** : A report has come out recently that the Pipeline Enquiry Commission are making a misuse of the Estimates Committee Report on the pipelines...

**MR. SPEAKER** : You can ask for a discussion. He is just laying it. Don't touch it when it is being laid.